

(c) There was no damage to goods/cargo.

(d) In order to avoid recurrence of such incidents in future, remedial measures taken include fully addressable Fire Alarm system, 100% functionality of all fire detection & protection system, regular testing of the systems and fire drills to be carried out periodically.

**No Respond of Call by CMD, Air India at Mumbai**

1712. SHRI BHARATSINH PRABHATSINH PARMAR :

SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of CIVIL AVIATION be pleased to state the corrective action taken by the Ministry on fact that official landline telephones of Chief Managing Director, Air India at Mumbai are not picked up, even calls of MPs are not responded occasionally and official mobile allocated to Private Secretary of CMD is also not picked up and due to this people are facing greater difficulties as calls are made to CMD, not to his officials staff and its different matter that request received by telephone may not worthwhile to take an action?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH) : Instructions have been reiterated to all officials concerned to extend due courtesies in ensuring attending all telephone calls including those for the CMD.

**Cut in Flights to Indian by Global Airlines**

1713. SHRI BAISHNAB PARIDA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the number of global airlines that have cut flights to India due to high airport charges, stiff taxes on jet fuel and low fares;

(b) if so, the names of the airlines; and

(c) the steps Ministry is taking to rationalize the things?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH) : (a) and (b) One airline, Air Asia had informed about suspension of its services from Mumbai and Delhi citing structural issues in the Indian Aviation market which included airport and handling costs at above airports. Restriction on VISA was cited as another reason for suspension of flights.

(c) Commencement or suspension of operation is a commercial decision of the airline. Government has set up Airport Economic Regulatory Authority (AERA) for regulation of airport charges at major airports. Further airlines have been allowed direct import of Aviation Turbine Fuel.